

RATIFIED

Minutes of M.No.46/09 held on 10.02.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No.46/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 10.02.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP
3.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
5.	Sh. Kishan Kumar, DDG & Convener NC-I	485	23061562 Ext.280	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:48/46/80-ALC2/2008	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01742/AM09/	RLA File :31/21/040/00092/AM09/	Lic.No/Date:3110034242 27.06.2008	
	Decision : The Committee noted that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

2	Case No.:56/46/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:46/80-ALC2/2008	Status:Case deferred
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			10.02.2009	
	HQ File :01/80/050/01750/AM09/	RLA File :03/95/040/00439/AM09/	Lic.No/Date:0310482570 13.08.2008	Defer Date: 31.03.2009
Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DC(MSME) for examination and submission of comments. The case may be re-listed on 31.03.2009.				

3	Case No.:60/46/80-ALC2/2008	Party Name:MADRAS HYDRAULIC HOSE PVT. LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01754/AM09/	RLA File :04/24/040/00146/AM09/	Lic.No/Date:0410098520 11.09.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

4	Case No.:58/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01752/AM09/	RLA File :03/94/040/00587/AM09/	Lic.No/Date:0310486209 12.09.2008	
	Decision : The Committee noted that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

5	Case No.:49/46/80-ALC2/2008	Party Name:EUROSLOT INDIA PVT LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01743/AM09/	RLA File :03/94/040/00496/AM09/	Lic.No/Date:0310486901 18.09.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

6	Case No.:51/46/80-ALC2/2008	Party Name:KBK CHEM-ENGINEERING PVT LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01745/AM09/	RLA File :31/21/040/00235/AM09/	Lic.No/Date:3110035767 14.10.2008	Defer Date: 31.03.2009

Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DHI & DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.

7	Case No.:44/46/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01738/AM09/	RLA File :03/94/040/00697/AM09/	Lic.No/Date:0310490767 17.10.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

8	Case No.:59/46/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01753/AM09/	RLA File :03/95/040/00649/AM09/	Lic.No/Date:0310491157 21.10.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DC(MSME) for examination and submission of comments. The case may be re-listed on 31.03.2009.			

9	Case No.:43/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01737/AM09/	RLA File :03/94/040/00723/AM09/	Lic.No/Date:0310491717 24.10.2008	
	Decision : The Committee noted that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

10	Case No.:61/46/80-ALC2/2008	Party Name:AUTO PARTS & ACCESSORIES	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01755/AM09/	RLA File :04/24/040/00181/AM09/	Lic.No/Date:0410099564 29.10.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

11	Case No.:63/46/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01757/AM09/	RLA File :04/24/040/00189/AM09/	Lic.No/Date:0410099727 04.11.2008	Defer Date: 31.03.2009
	Decision : The committee observed that the export product apparently falls under SCOMET list. Committee accordingly, decided to call for a copy of export authorization from the RA and endorse a copy to the firm. Simultaneously the firm's application handed over to the technical authority of DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

12	Case No.:64/46/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01758/AM09/	RLA File :04/24/040/00192/AM09/	Lic.No/Date:0410099728 04.11.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DHI for examination and submission of comments. The case may be re-listed on 31.03.2009.			

13	Case No.:62/46/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01756/AM09/	RLA File :03/94/040/00766/AM09/	Lic.No/Date:0310494391 17.11.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

14	Case No.:42/46/80-ALC2/2008	Party Name:FLUIDLINE VALVES CO. PVT.LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01736/AM09/	RLA File :03/94/040/00742/AM09/	Lic.No/Date:0310495010 20.11.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

15	Case No.:55/46/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01749/AM09/	RLA File :02/24/040/00320/AM08/	Lic.No/Date:0210120772 05.12.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to			

the technical authority of DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.

16	Case No.:57/46/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01751/AM09/	RLA File :02/24/040/00002/AM09/	Lic.No/Date:0210120774 05.12.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

17	Case No.:46/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01740/AM09/	RLA File :03/94/040/00803/AM09/	Lic.No/Date:0310496842 08.12.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DIPP/DHI for examination and submission of comments. The case may be re-listed on 31.03.2009.			

18	Case No.:47/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01741/AM09/	RLA File :03/94/040/00798/AM09/	Lic.No/Date:0310497146 10.12.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

19	Case No.:41/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01735/AM09/	RLA File :03/94/040/00809/AM09/	Lic.No/Date:0310497576 12.12.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

20	Case No.:45/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01739/AM09/	RLA File :03/94/040/00810/AM09/	Lic.No/Date:0310498571	Defer Date:

		17.12.2008	31.03.2009
Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

21	Case No.:1/46/80-ALC2/2008	Party Name:JAGUAR OVERSEAS LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01695/AM09/	RLA File :05/24/040/00661/AM09/	Lic.No/Date:0510234867 21.01.2009	
	Decision : The Committee noted that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The committee also decided to advise the RA to allow the spares under the subject authorization as per policy for spares. The Regional Authority may take necessary action accordingly.			

22	Case No.:2/46/80-ALC2/2008	Party Name:PLAZMA TECHNOLOGIES PVT.LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01696/AM09/	RLA File :31/21/040/00354/AM09/	Lic.No/Date:3110037094 21.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

23	Case No.:3/46/80-ALC2/2008	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01697/AM09/	RLA File :03/95/040/00860/AM09/	Lic.No/Date:0310503444 22.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

24	Case No.:4/46/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:46/80-ALC2/2008	Status:Case deferred
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		10.02.2009	
HQ File :01/80/050/01698/AM09/	RLA File :02/24/040/00254/AM09/	Lic.No/Date:0210122497 22.01.2009	Defer Date: 31.03.2009
Decision : The Committee noted that the firm's application had not been received from Regional Authority. Accordingly, it was decided to call for the application from RA and then forward it to DIPP for their comments. The case may be re-listed on 31.03.2009.			

25	Case No.:5/46/80-ALC2/2008	Party Name:ACER INDIA (PRIVATE) LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01699/AM09/	RLA File :07/21/040/01081/AM09/	Lic.No/Date:0710062489 22.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

26	Case No.:6/46/80-ALC2/2008	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01700/AM09/	RLA File :07/21/040/01069/AM09/	Lic.No/Date:0710062490 22.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

27	Case No.:7/46/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01701/AM09/	RLA File :04/24/040/00233/AM09/	Lic.No/Date:0410101782 22.01.2009	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DHI for examination and submission of comments. The case may be re-listed on 31.03.2009.			

28	Case No.:8/46/80-ALC2/2008	Party Name:KENT INTROL PRIVATE LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01702/AM09/	RLA File :31/24/040/00292/AM09/	Lic.No/Date:3110037113 22.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

29	Case No.:10/46/80-ALC2/2008	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01704/AM09/	RLA File :32/21/040/00165/AM09/	Lic.No/Date:3210039603 23.01.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 31.03.2009.			

30	Case No.:11/46/80-ALC2/2008	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01705/AM09/	RLA File :07/24/040/00547/AM09/	Lic.No/Date:0710062548 23.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

31	Case No.:16/46/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01710/AM09/	RLA File :53/24/040/00010/AM09/	Lic.No/Date:5310007423 23.01.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical			

authority i.e C&PC for examination and submission of comments. The case may be re-listed on 31.03.2009.

32	Case No.:9/46/80-ALC2/2008	Party Name:PAM-PAC MACHINES PVT. LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01703/AM09/	RLA File :03/95/040/00872/AM09/	Lic.No/Date:0310503635 23.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

33	Case No.:12/46/80-ALC2/2008	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01706/AM09/	RLA File :03/95/040/00847/AM09/	Lic.No/Date:0310503876 27.01.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be re-listed on 31.03.2009.			

34	Case No.:13/46/80-ALC2/2008	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01707/AM09/	RLA File :07/24/040/00581/AM09/	Lic.No/Date:0710062563 27.01.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

35	Case No.:14/46/80-ALC2/2008	Party Name:EATON FLUID POWER LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01708/AM09/	RLA File :31/24/040/00289/AM09/	Lic.No/Date:3110037131 27.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any			

examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

36	Case No.:15/46/80-ALC2/2008	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01709/AM09/	RLA File :31/21/040/00352/AM09/	Lic.No/Date:3110037134 27.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

37	Case No.:17/46/80-ALC2/2008	Party Name:TRF LIMITED,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01711/AM09/	RLA File :02/24/040/00216/AM09/	Lic.No/Date:0210122632 28.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

38	Case No.:18/46/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01712/AM09/	RLA File :06/24/040/00054/AM09/	Lic.No/Date:0610015018 28.01.2009	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DHI for examination and submission of comments. The case may be re-listed on 31.03.2009.			

39	Case No.:19/46/80-ALC2/2008	Party Name:VIRGO ENGINEERS LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01713/AM09/	RLA File :31/21/040/00339/AM09/	Lic.No/Date:3110037172 28.01.2009	

Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

40	Case No.:20/46/80-ALC2/2008	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01714/AM09/	RLA File :07/24/040/00582/AM09/	Lic.No/Date:0710062622 28.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

41	Case No.:21/46/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01715/AM09/	RLA File :05/24/040/00666/AM09/	Lic.No/Date:0510235156 28.01.2009	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DHI for examination and submission of comments. The case may be re-listed on 31.03.2009.			

42	Case No.:25/46/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01719/AM09/	RLA File :05/24/040/00676/AM09/	Lic.No/Date:0510235207 28.01.2009	Defer Date: 31.03.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DHI for examination and submission of comments. The case may be re-listed on 31.03.2009.			

43	Case No.:22/46/80-ALC2/2008	Party Name:KSB PUMPS LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
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HQ File :01/80/050/01716/AM09/	RLA File :31/24/040/00290/AM09/	Lic.No/Date:3110037173 29.01.2009	
Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

44	Case No.:23/46/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01717/AM09/	RLA File :03/94/040/00981/AM09/	Lic.No/Date:0310504535 29.01.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 31.03.2009.			

45	Case No.:24/46/80-ALC2/2008	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01718/AM09/	RLA File :06/24/040/00055/AM09/	Lic.No/Date:0610015022 29.01.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & DC(MSME) for examination and submission of comments. The case may be re-listed on 31.03.2009.			

46	Case No.:26/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01720/AM09/	RLA File :03/95/040/00879/AM09/	Lic.No/Date:0310504917 02.02.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e Textile Commissioner for examination and submission of comments. The case may be re-listed on 31.03.2009.			

47	Case No.:27/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred

HQ File :01/80/050/01721/AM09/	RLA File :03/95/040/00743/AM09/	Lic.No/Date:0310504921 02.02.2009	Defer Date: 31.03.2009
Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e Textile Commissioner for examination and submission of comments. The case may be re-listed on 31.03.2009.			

48	Case No.:28/46/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01722/AM09/	RLA File :03/94/040/00987/AM09/	Lic.No/Date:0310504974 02.02.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

49	Case No.:29/46/80-ALC2/2008	Party Name:ENMAS ANDRITZ PRIVATE LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01723/AM09/	RLA File :04/24/040/00244/AM09/	Lic.No/Date:0410102101 03.02.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 31.03.2009.			

50	Case No.:30/46/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01724/AM09/	RLA File :02/24/040/00264/AM09/	Lic.No/Date:0210122829 03.02.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC for examination and submission of comments. The case may be re-listed on 31.03.2009.			

51	Case No.:31/46/80-ALC2/2008	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01725/AM09/	RLA File :03/95/040/00884/AM09/	Lic.No/Date:0310505070 03.02.2009	Defer Date: 31.03.2009

Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 31.03.2009.

52	Case No.:32/46/80-ALC2/2008	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01726/AM09/	RLA File :31/21/040/00361/AM09/	Lic.No/Date:3110037215 03.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

53	Case No.:33/46/80-ALC2/2008	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01727/AM09/	RLA File :03/95/040/00904/AM09/	Lic.No/Date:0310505265 03.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

54	Case No.:34/46/80-ALC2/2008	Party Name:ELECTROMECH MATERIAL HANDLING SYSTEMS(I) PVT LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01728/AM09/	RLA File :31/24/040/00280/AM09/	Lic.No/Date:3110037229 03.02.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

Case No.:35/46/80-ALC2/2008	Party Name:KENT INTROL PRIVATE LIMITED	Meet No/Date:46/80-ALC2/2008	Status:Case reverted
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55			10.02.2009	back to RA
	HQ File :01/80/050/01729/AM09/	RLA File :31/24/040/00299/AM09/	Lic.No/Date:3110037230 03.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:36/46/80-ALC2/2008	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01730/AM09/	RLA File :07/24/040/00593/AM09/	Lic.No/Date:0710062715 03.02.2009	
56	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:37/46/80-ALC2/2008	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01731/AM09/	RLA File :03/95/040/00905/AM09/	Lic.No/Date:0310505246 03.02.2009	
57	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

58	Case No.:38/46/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01732/AM09/	RLA File :05/24/040/00690/AM09/	Lic.No/Date:0510235654 03.02.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical			

authority i.e DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.

59	Case No.:39/46/80-ALC2/2008	Party Name:FRICK INDIA LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01733/AM09/	RLA File :05/24/040/00497/AM09/	Lic.No/Date:0510235657 03.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

60	Case No.:40/46/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01734/AM09/	RLA File :53/24/040/00011/AM09/	Lic.No/Date:5310007533 04.02.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC for examination and submission of comments. The case may be re-listed on 31.03.2009.			

61	Case No.:50/46/80-ALC2/2008	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case approved
	HQ File :01/80/050/01744/AM09/	RLA File :03/95/040/00792/AM09/	Lic.No/Date:0310505477 04.02.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per decision taken in meeting No. 23/09 dt. 02.09.2008. Quantity allowed is as under :- 1. Quantity of import item may be allowed as applied for i.e. 7740 kgs. inclusive of 7.5% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

62	Case No.:52/46/80-ALC2/2008	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case approved
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HQ File :01/80/050/01746/AM09/	RLA File :03/95/040/00659/AM09/	Lic.No/Date:0310505483 04.02.2009	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per decision taken in meeting No. 29/09 dt. 14.10.2008. Quantity allowed is as under :- 1. Quantity of import item at Sl.No.1 may be allowed as applied inclusive of 5% wastage. 2. Quantities of import items at Sl.No.2 & 3 may be allowed as applied for inclusive of 95% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

63	Case No.:53/46/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01747/AM09/	RLA File :07/24/040/00599/AM09/	Lic.No/Date:0710062744 04.02.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

64	Case No.:54/46/80-ALC2/2008	Party Name:VARMAN AVIATION PVT.LTD.,	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01748/AM09/	RLA File :07/24/040/00439/AM09/	Lic.No/Date:0710062748 04.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

65	Case No.:65/46/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01759/AM09/	RLA File :05/24/040/00683/AM09/	Lic.No/Date:0510235763 04.02.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical			

authority i.e DHI for examination and submission of comments. The case may be re-listed on 31.03.2009.

66	Case No.:66/46/80-ALC2/2008	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01760/AM09/	RLA File :03/95/040/00893/AM09/	Lic.No/Date:0310505662 05.02.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

67	Case No.:67/46/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:46/80-ALC2/2008 10.02.2009	Status:Case deferred
	HQ File :01/80/050/01761/AM09/	RLA File :32/24/040/00056/AM09/	Lic.No/Date:3210039683 05.02.2009	Defer Date: 31.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & DC(MSME) for examination and submission of comments. The case may be re-listed on 31.03.2009.			

Case No. A/R-81-A	M/s.Unique Punch Systems P. Ltd.,Banglore	HQ F.No.01/81/50/1055/AM07//DES.I	Lic.No. & Date
Meeting No.46/09		RA F.No.7/24/040/00863/AM07	0710050842
Date: 10.2.2009		Amendment in norms	26.3.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 46/09 held on 10.02.2009 as per the agenda. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.03.2009.

Case No. A/R-82	M/s. Evergreen Drums & Cans P. Ltd; Howrah	HQ F.No 01/80/050/205/AM07/	Lic.No. & Date
Meeting No 46/09		RA F.No. 02/24/040/35/AM07	0210089722
Date: 10.2.2009		Amendment in norms	Dt. 29.5.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 46/09 held on 10.02.2009 as per the agenda. The Committee noted that norms for the similar authorization bearing No. 0210100041 dt. 17.04.2007 of the applicant firm for the same product and same quantity was ratified by the NC in its meeting No. 31/08 held on 30.10.2007. The Committee decided to ratify the norms for the subject authorization also based on the norms for Adv. Authorization No. 0210100041 dt. 17.04.2007 as under:-

After taking clue from SION at S.No.C-742, quantities of import items may be allowed as under:

1. Words “Relevant” may be prefixed with the description of import item at S.No.1 and the quantity of this item may be allowed as 374629 Kgs. inclusive of 10% wastage.
2. The quantity of import item at S.No.2 may be allowed as applied for.
3. The quantity of import item at S.No.3 may be allowed as 3163 ltrs.
4. The quantity of import item at S.No.4 may be allowed as 1703 Kgs. which is 0.5% of the weight of ETP Sheet to be seam welded.

The Regional Authority may take necessary action accordingly.

Case No. A/R-83	M/s. Blue Star Ltd;	F.No.01/80/162/511/AM06/DES.I	Lic.No. & Date
Meeting No.46/09	Mumbai	RA F.No.03/94/39/1/AM06	0310342378
Date: 10.2.2009		Amendment in norms	Dt. 10.8.2005

The case regarding ratification of norms in respect of above annual adv. authorization was considered by the Norms Committee (NC-I) in its Meeting No. 46/09 held on 10.02.2009 as per the agenda. The representative of DIPP informed the Committee that papers for the subject authorization is readily not available with them.. The Committee therefore decided to handover the case file to the technical authority for examination and submission of comments. The case may be relisted on 31.03.2009.

Case No. A/R-84	M/s. Jhagadia Copper	F.No.01/80/162/1227/AM07/DES.I	Lic.No. & Date
Meeting No.46/09	Ltd;	RA F.No 34/21/39/2/AM07	3410015899
Date: 10.2.2009	Jhagadia	Amendment in norms	Dt.20.4.2006

The case regarding ratification of norms in respect of above annual adv. authorization was considered by the Norms Committee (NC-I) in its Meeting No. 46/09 held on 10.02.2009 as per the agenda. The Committee noted that the firm has desired to allow them norms for import of Copper Scrap also which has not been undertaken earlier. In this regard the firm has pointed out that they had submitted application under para 4.7 for fixation of ad-hoc norms for this input under the subject annual adv. Authorization vide their letter dt. 12.12.2007. The Committee decided to call for details from the firm i.e.: items / raw materials used in the production as well as details of product to be exported. The party may also be asked to furnish complete details of the previous decisions of this case including copies of ALC/NC decisions. The case may be relisted on 31.03.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(A.K. Mishra, AIA, MOS)

(K.K. Funda, Asstt. Director)

Member

(Kishan Kumar, Dy. DGFT)
Convener

Member

(A.Komu)
Chairman